

Kakade Estate Developers Private Limited

Filing under clause (ca) of sub-regulation (2) of regulation 13 the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

(Amount in ₹)

| Sr. No | Category of creditor | Summary of claims | | Summary of claims | | Amount of contingent claims | Amount of Claim not Admitted | Amount of Claim under Certification | Details in Annexure | Remarks, if any |
|--------------|--|-------------------|-----------------------|-------------------|---------------------------|-----------------------------|------------------------------|-------------------------------------|---------------------|-----------------|
| | | No. of claims | Amount | No. of claims | Amount of claims admitted | | | | | |
| 1 | Secured financial creditors belonging to any class of creditors | - | - | - | - | - | - | - | 1 | |
| 2 | Unsecured financial creditors belonging to any class of creditors | - | - | - | - | - | - | - | 2 | |
| 3 | Secured financial creditors (other than financial creditors belonging to any class of creditors) | - | - | - | - | - | - | - | 3 | |
| 4 | Unsecured financial creditors (other than financial creditors belonging to any class of creditors) | 5 | 3,23,42,32,407 | 4 | 3,22,12,87,671 | - | - | 1,29,44,736 | 4 | |
| 5 | Operational creditors (Workmen) | - | - | - | - | - | - | - | 5 | |
| 6 | Operational creditors (Employees) | - | - | - | - | - | - | - | 6 | |
| 7 | Operational creditors (Government Dues) | - | - | - | - | - | - | - | 7 | |
| 8 | Operational creditors (other than Workmen and Employees and Government Dues) | - | - | - | - | - | - | - | 8 | |
| 9 | Other creditors, if any,(other than financial creditors and operational creditors) | - | - | - | - | - | - | - | 9 | |
| TOTAL | | 5 | 3,23,42,32,407 | 4 | 3,22,12,87,671 | - | - | 1,29,44,736 | | |

Jayesh Natvarlal Sanghrajka

Resolution Professional in the matter of Kakade Estate Developers Private Limited

Reg. No: IBBI/IPA-001/IP-P00216/2017-2018/10416

AFA No. AA1/10416/02/250924/106031 valid till September 25, 2024

[Process specific email ID for correspondence: cirp.kedpl@gmail.com](mailto:cirp.kedpl@gmail.com)

[Process specific website for correspondence: https://kakadeestate.com/site/](https://kakadeestate.com/site/)

Annexure - 4

Name of the Corporate Debtor: Kakade Estate Developers Private Limited; Date of commencement of CIRP: 29/03/2023; List of creditors as on: 14/05/2024

List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)

| Sr. No. | Name of creditor | Details of Claim Received | | Details of Claim Admitted | | | | Amount of Contingent Claim | Amount of any mutual dues, that may be set-off | Amount of Claim not Admitted | Amount of Claim under Verification | Remarks, if any | |
|---------|--|---------------------------|-----------------------|---------------------------|--|-----------------------------|------------------------|----------------------------|--|------------------------------|------------------------------------|--------------------|-----------------------|
| | | Date of Receipt | Amount Claimed | Amount of Claim Admitted | Nature of Claim | Amount covered by Guarantee | Whether Related Party? | | | | | | % voting share in CoC |
| 1 | Edward Maurities Limited | 12.04.2023 | 1,38,06,74,525.00 | 1,38,06,74,525 | Claim as a financial creditor in terms of Share Subscription Cum Shareholders Agreement, Consent terms and consent award under the arbitral proceedings. | 1,38,06,74,525 | No | 42.86 | - | - | - | - | |
| 2 | Kakade Developers Pvt Ltd (through liquidator Mr. Jitendra Palande) | 11.04.2023 | 1,29,44,736 | - | Inter Corporate Deposits | - | Yes | - | - | - | - | 1,29,44,736 | |
| 3 | IIRF Holdings XIV Limited | 12.04.2023 | 1,50,62,16,945 | 1,50,62,16,945 | Claim as a financial creditor in terms of Share Subscription Cum Shareholders Agreement, Consent terms and consent award under the arbitral proceedings. | 1,50,62,16,945 | No | 46.76 | - | - | - | - | |
| 4 | HDFC Bank Limited | 12.04.2023 | 10,63,39,174 | 10,63,39,174 | Claim as a financial creditor in terms of Share Subscription Cum Shareholders Agreement, Consent terms and consent award under the arbitral proceedings. | 10,63,39,174 | No | 3.30 | - | - | - | - | |
| 5 | Vistra ITCL (India) Limited (acting as Trustee and on behalf of Infrastructure Leasing & Financial Services Realty Fund) | 13.04.2023 | 22,80,57,027 | 22,80,57,027 | Claim as a financial creditor in terms of Share Subscription Cum Shareholders Agreement, Consent terms and consent award under the arbitral proceedings. | 22,80,57,027 | No | 7.08 | - | - | - | - | |
| | | TOTAL | 3,23,42,32,407 | 3,22,12,87,671 | - | 3,22,12,87,671 | - | 100 | - | - | - | 1,29,44,736 | - |

General Notes:-

1. We have verified claims submitted by the claimants on the basis of documents and information provided by the claimants only.
2. Claims from certain financial creditors have presently not been admitted due to lack of adequate information and / or supporting documentation. As per communication with each of the respective financial creditors, these amounts may be admitted at a later date subject to additional information being provided by the respective financial creditors.
3. Claims that are admitted may be subjected to further substantiation / modification depending on further developments and the basis of additional evidence, information or clarifications.
4. Claims under verification have not been taken into consideration to ascertain the voting percentage of the financial creditors.